

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 638/94.

Dt. of Decision : 8.6.94.

Mr. M. Satyam

vs

1. Station Director,
All India Radio,
Hyderabad.
2. Director, Doordarshan Kendra,
Ramanthapur, Hyderabad-500 013.
3. B.S.N. Rao, S/o Not known,
Head Clerk/Accountant,
All India Radio,
Kotnagudem, Khammam Dist.,

.. Respondents.

Counsel for the Applicant : Mr. P. Venkateswarlu

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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JUDGEMENT

I AS PER HON'BLE JUSTICE V. NEELADRI RAO,
VICE-CHAIRMAN I

Heard Shri P. Venkateswarlu, learned
counsel for the applicant and also Shri N.V.
Ramana, learned standing counsel for the Res-

2. This application is filed challenging
the impugned order dated 1-6-94 whereby the appli-
cant is transferred from Doordarshan Kendra,
Hyderabad to A.I.R., Kothagudem.

3. The applicant had not attributed any
malafides to Respondent 1 who passed the impugned
order. There is no allegation to the effect
that the impugned order ~~on~~^{of} transfer is violative
of statutory rules. As such, it is not a matter
for consideration by this Tribunal.

4. But the applicant pleaded that the order
of transfer is violative of the guidelines for
he is transferred while retaining 3 of his seniors,
and this transfer also causes hardship to him as
his wife is undergoing treatment for burn injuries.
The applicant had already submitted a representation
to Respondent 1 requesting for his retention at
Hyderabad by marking a copy to the Director-General
A.I.R. // In these circumstances, it is just and
proper to direct the ~~Director, Doordarshan~~ ^{General, A.I.R. Kendra,} Hyderabad
to dispose of the said representation of the

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applicant by treating it as a representation addressed to him by 11-7-94 dispassionately and if in the meanwhile the applicant, who is already relieved in pursuance of the impugned order on transfer, is going to apply for leave, the same has to be sanctioned. The OA is disposed of accordingly at the admission stage ~~itself~~ with no costs.

The office has to communicate a copy of this order to Director-General All India Radio also.

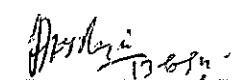
C.C by 10-6-94


(R. RANGARAJAN)
Member (Admn.)


(V. NEELADRI RAO)
VICE-CHAIRMAN

Dated the 8th June, 1994
Open court dictation

NS


Deputy Registrar (Judl.)

Copy to:-

1. Station Director, All India Radio, Hyderabad.
2. Director, Doordarshan Kendra, Ramanthapur, Hyderabad-013.
3. Sri. B.S.N.Rao, Head Clerk/Accountant, All India Radio, Kothagudem, Khamman District.
4. One copy to Sri. P.Venkateswarlu, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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O.A-63894

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)
AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 8/6/1994

ORDER/JUDGMENT

M.A/R.A./C.A./No.

in

O.A.No.

63894

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions of *admission* *for filing*

Dismissed.

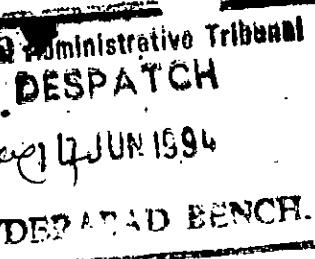
Dismissed as with ~~Central Administrative Tribunal~~

Dismissed for Default.

Rejected/Ordered

No order as to cost

HYDERABAD BENCH



(10)

13 Aug.